

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 09.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(CAA) No.26/230/2023
NAME OF THE COMPANY	GVK Airport Services Pvt Ltd (Transferor Co.1) & GVK Power (Khadur Sahib) Pvt Ltd (Transferor Co.2) & GVK Sivpuri Dewas Expressway Pvt Ltd (Transferor Co.3) & Sutara Roads & Infra Ltd (Transferor Co.4) & GVK Power & Infrastructure Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

ORDER

Present: Ld. Counsel Ms. Ranjani Ramesh for the Petitioner.

1. Clarification has been sought on certain points.
2. Applicant to submit the latest financial position of the transferee and transferor companies, including the lists of shareholders and creditors for the Financial Year ending 31.03.2024.
3. Also, to inform whether all shareholders and creditors (as per the latest financial position) have consented to the proposed scheme of amalgamation.
4. Further to explain the impact of invocation of Corporate Guarantee by the consortium of lenders on 02.11.2020 against the Transferee Company.

It is stated by the Ld. Counsel for the that she will file clarification memo by the next date of hearing. **Matter is adjourned to 21.06.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)